

III.. Report and Accounts (1986-87) of the Indian Dairy Corporation Baroda and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): Madam, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Eighth Annual Report and Accounts of the Madhya Pradesh State Dairy Development Corporation, Bhopal for the year . 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation. [Place 1 in Library. See No. LT-6125/88 for (a) and (b)J.

(ii)- (a) Eleventh Annual Report and Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year ended the 30th June 1985. together with the Auditors' Report on the Accounts and the .omments of the Comptroler and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-6239/88 for (a) and (b)].

(iii) (a) Twelfth Annual Report and Accounts of Karnataka Dairy Development Corporation Limited, Bangalore, for the year ended the 30th June, 1986, together with the Auditors' Report on the Accounts, and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on ;the working of the Corporation.

TPlaced in Library, See "No.. LT-6240/88 for (a) arid (ti)].

(iv) (a) Seventeenth Annual Report and Accounts of the Indian Dairy Corporation, Baroda for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-6238/88 for (a) and (b)].

II. Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at Ki) (a), (ii)(a), (iii) (a) and (iv)(a) above. [Placed in the Library. See No. LT-6225, 6239, 6238 and 62"0/88 for (iv) and (II)].

I. Administration Report (1984-85) of the PEPSU Road Transport Corporation Patiala and .related papers.

II. Report and Accounts (1986-87) of the Delhi Transport Corporation and reated papers.

m. Statement giving reasons for not laying the Report and Accounts (1985-86 and 1986-87) of the Hooghly Dock and Port and Engineers Limited, Calcutta.

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT (SHRI P. NAMGYAL): Madam, I beg to lay on the Table—

I, (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950, road with sub-clause (iii) of. clause -(c) of the Proclamation dated the 11th May, 1987, issued by the President in relation to the State of Punjab:—

(i) - Annual Administration "Re port of the IEPSU'.Rbad Trans-pqrt. Corporation*; Patiala, for the year 1984-85.

(ii) Review by .Gove-nment on the working of the Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at I(i) above. [Placed in Library. See No. LT-6204/88 for (1) and (2)].

n. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report of the Delhi Transport Corporation for the year 1986-87, under subsection (3) of section 35 of the Road Transport Corporation Act, 1950.

(b) Review by Government on the working of the Corporation.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above. [Placed in Library. See No. LT-6244/88 for (a) to (c)].

(ii) (a) Annual Accounts of the Delhi Transport Corporation for the year 1988-87 and the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.

(b) Review by Government on "the working of the Corporation.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above. [Placed in Library. See No. LT-6244/88 for (a) to (c)].

(iii) Statement giving reasons for not laying the Annual Report and Accounts of the Hooghly, Dock and Port and Engineers Limited, Calcutta, for the years 1985-86 and 1986-87, within the stipulated period. [Placed in Library. See No. LT-6260/88].

MOTION REGARDING APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE INDIAN MEDICAL COUNCIL (AMENDMENT) BILL, 1987

THE DEPUTY CHAIRMAN: Now, the Motion regarding the appointment of a Member of the Rajya Sabha to the Joint Committee on the Indian Medical Council (Amendment) Bill, 1987. Yes, Mr. Vora.

THE MINISTER OF HEALTH AND FAMILY WELFARE AND THE MINISTER OF CIVIL AVIATION (SHRI MOTI LAL VORA): Madam.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh) : Madam, I am on a point of order. ' .

THE DEPUTY CHAIRMAN: What is the point of order?

SHRI SATYA PRAKASH MALAVIYA; The point of order is whether a Minister can appoint himself as a Member to a Joint Committee because here the Motion is for the appointment of Shri Moti Lal Vora to the Joint Committee on the Indian Medical Council (Amendment) Bill, 1987. He is moving the Motion to appoint himself.

THE DEPUTY CHAIRMAN: He is appointing as the Minister and he is moving the Motion as Minister. Yes, Mr. Vora.

SHRI MOTI LAL VORA: Madam, I beg to move the following Motion:—

"That Shri Moti Lal Vora, Member Rajya Sabha be appointed to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancy caused by the resignation of Shri Mahendra Prasad from the membership of the Committee."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now, the Motion regarding appointment of two Members to the Joint Committee on the Lokpal Bill.